

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 67
ANSWERED ON 20/07/2026**

SHIFTING OF OCCUPANTS OF COLONIES FOR REDEVELOPMENT

67. SHRI JAVED ALI KHAN.

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) whether Directorate of Estates vide OM dated 27th May, 2026 has issued orders for compulsory shifting of occupants of Kalibari Marg, DIZ Area, BKS Marg etc., for redevelopment of colonies;
- (b) if so, the details thereof;
- (c) whether as per extant rules, Government provides alternate accommodation in same vicinity;
- (d) if so, whether sufficient number of flats are available as on date and if so, the details thereof, area-wise and type-wise;
- (e) if not, whether Government would redevelop colonies one by one and after shifting the occupants in the same vicinity in vacant flats; and
- (f) if so, the details and if not, reasons?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a): Yes. Copy of OM No. DE/RDV/Redevelopment of Colonies/2026 dated 27.05.2026 is available on Department's website at <https://esampada.mohua.gov.in/signin/Circulars> .
- (b): As per the OM, the details of areas are:
 - (i) Kali Bari Marg (ii) Kali Bari Apartment (iii) BKS Marg (iv) Park Lane (v) Park Street (vi) DIZ Area Sector - 2 (Block 72 to 79).
- (c): As per OM, it was decided to allow allottees to bid for alternate accommodations in all areas under Compulsory Shifting as per their choice.
- (d): The allottees have been permitted to bid for alternate accommodations under Compulsory Shifting Pool w.e.f 01.06.2026 against available vacancies in each upcoming bidding cycles, who are also given priority over other general pool allottees.
- (e) and (f): Not applicable.
